## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting held on 26.05.2011

The Meeting No. 8/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 26.05.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Kuldeep Singh, Asstt. Director	MSME
3	Sh. J.D.Giri, Nominee, AEPC	AEPC
4	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC Meeting No.05/AM12 dated 05.05.2011 and Meeting No.6/AM12 dated 12.05.2011 were ratified. Thereafter agenda for Meeting No. 8/AM12 dated 26.05.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 8/84-ALC3/2011 **MEETING DATE** : 26.05.2011 **MEETING NUMBER** 

Case No.:1/8/84-ALC3/2011	11 - 3	Meet No/Date:8/84-ALC3/2011 26.05.2011	Status: Deferred
HQ File :01/84/050/00043/AM12/	RLA File :05/23/040/00056/AM12/	Lic.No/Date:0510290922 18.05.2011	Defer Date:23.06.2011
Decision: The Committee consideration that copy of application has not I	,		I

## Manual agenda cases

23.06.2011.

Case No.31	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC No.8/AM12	F.No.01/84/162/717/AM09/DES-V
Dated 26.05.2011	Fixation of SION for Raw Cotton not carded or combed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that based on the recommendations of Indian Council of Agricultural Research (ICAR), a new SION, J-373 for Raw Cotton (not carded or combed) was fixed.

Subsequently, based on written comments of DC (MSME) & recommendations of ICAR, NC had recommended for addition of fifth import item i.e Pesticides (Biocides/Fungicides/Herbicides/Insecticides) in SION, J-373. DG asked N.C. to re-look quantitative input output norms as allowed in other SIONs in comparison to SION, J-373. Accordingly, NC re-looked the matter with reference to import item i.e Pesticides in the light of recommendations of ICAR and other relevant SIONs and observed that quantitative norms recommended by ICAR is on lower side.

Hence. Committee decided recommend for inclusion import **Pesticides** to item i.e (Biocides/Fungicides/Herbicides/Insecticides) in SION, J-373 as detailed below:-

S.No.	Import item		Quantity allowed
J-373	5)Relevant Pes	ticides	0.01116 Kgs
	(Biocides/Fungicides/Herbicides/Insecticides	s)	

**Note: 3 –** Pesticides allowed herein should be suitable for use in the crop.

**Note: 4-** For import item at S.No. 5, General Note No.2 of Chemicals and Allied apply.

**Product Group shall** 

Accordingly, NC recommended for a suitable Public Notice on the above line with the approval of DG.

Case No.32	M/s Fibre World, Alapuzha, Ref. Received from Jt.DGFT, Kochi
NC No.8/AM12	F.No.01/84/50/320/AM09/DES-V
Dated 26.05.2011	Fixation of input output norms in respect of Advance
	Authorisation No.1010031034 dated 23.09.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC has already cleared this case by allowing 3% wastage as per report of NC team, who visited the unit of the applicant firm with condition that the weight of plastisole should match on both export and import. Therefore, it is to R.A to decide/satisfy that any additional documents which lead to satisfaction of R.A to regularise the case. The separate certificate issued by Superintendent of Central Excise office would be one document to consider the merit of the case. Therefore, R.A may decide accordingly, hence, case may be referred back to R.A for their necessary action.

Case No.33	M/s Vismaya International, Gurgoan
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NC No.8/AM12	F.No.01/84/50/352/AM11/DES-V
Dated 26.05.2011	Fixation of input output norms in respect of Advance
	Authorisation No.0510283395 dated 08.02.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither mentioned the width of fabric nor given their fabric requirement in Sq mtrs (mentioned in linear Mtrs.) for each export item. Further, copy of application has also not been received in this case. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.34	M/s Vismaya International, Gurgoan
NC No.8/AM12	F.No.01/84/50/351/AM11/DES-V
Dated 26.05.2011	Fixation of input output norms in respect of Advance
	Authorisation No.0510283394 dated 08.02.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither mentioned the width of fabric nor given their fabric requirement in Sq mtrs (mentioned in linear Mtrs.) for each export item. Further, copy of application has also not been received in this case. It was therefore decided to reject the case.

Firm may be informed accordingly.

Case No.35	M/s Bharat Silks, Bangalore
NC No.8/AM12	F.No.01/84/50/372/AM11/DES-V
Dated 26.05.2011	Fixation of input output norms in respect of Advance

Authorisation No.0710077881 da	ated 07.03.2011.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there are four different export item, which are either bleached finished with/without embroidered or dyed finished with/without embroidered or dyed & printed finished with/without embroidered and each of the export item has got three different options. The Committee felt that unless Qty. for each option is not known, it impossible to compute the requirement of input Qty. in this case. In view of the above, Committee is unable to finalise the case. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.36	M/s Uniworth Textiles Ltd., Nagpur
NC No.8/AM12	F.No.01/84/162/25/AM12/DES-V
Dated 26.05.2011	Fixation of input output norms on adhoc basis as per 6.8(e) of
	FTP (2009-2014) & para 6.39 Sr. No. 20 of HBP.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have enclosed ANF 4B which is used for fixation of new SION/modification of existing SION, hence does not apply for adhoc norms fixation. Since, the unit is an EOU unit, their application for adhoc norms fixation should be in that format only. The application should be routed through DC(SEZ) concerned. Further, it is also not indicated whether the imported fabric is grey/dyed or otherwise and Qty. sought is in linear Mtrs. Firm has sought only shrinkage wastage in this case and the same can be accounted in kg to kg basis not in linear sq mtrs. No stagewise process flow chart has been provided. It was felt that once the imported fabric is tallied, the Qty. of width would become irrelevant. As regards GSM variation, Committee felt that the same should be allowed with +/-10% variation as per relevant General Note for Textiles. In view of the above observations, Committee was not able to compute the input requirement, hence decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.37	M/s William Goodacre & Sons India Pvt. Ltd., Allepey.
NC No.8/AM12	F.No.01/84/50/101/AM11/DES-V
Dated 26.05.2011	Re-fixation of input output norms in respect of Advance Authorisation No.1010039361 dated 07.07.2010.
	Additions attorno. 10 10039301 dated 07.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 25.11.2010 but there was some error with regard to unit of measurement in respect of polypropylene door mats. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision against the Advance authorization in question as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Polyethylene door mat with crumb rubber backing		Polyethylene floor covering, thickness-6 mm	· •	60952.377 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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